

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No.1/RP/2014  
in  
Petition No. 170/MP/2013**

**Coram:  
Shri Gireesh B.Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K.Singhal, Member**

**Date of Hearing: 07.01.2014  
Date of order: 21.04.2014**

**In the matter of**

**And  
In the matter of**

Review of the Record of Proceeding dated 19.11.2013 in Petition No. 170/MP/2013

**And  
In the matter of**

Jhajjar Power Limited

**Petitioner**

**Vs**

Uttar Haryana Bijili Vitan Nigam Limited  
Dakshin Haryana Bijili Vitran Nigam Limited

**Respondents**

**The following were present:**

1. Shri Sanjay Sen, Senior Advocate for the petitioner
2. Shri M.G.Ramachandran, Advocate for the respondents

**ORDER**

The petitioner, Jhajjar Power Limited has filed the review petition seeking review of the Record of Proceedings dated 19.11.2013 whereby the Commission directed the petitioner to implead Delhi Transco Limited and NDPL as parties to the petition and file revised memo of parties. The petitioner has submitted that no such



directions have been given by the Commission during the hearing on 19.11.2013. The petitioner has requested to rectify the said inadvertent error/accidental slip in the said Record of Proceedings dated 19.11.2013.

2. During the course of hearing, learned senior counsel for the petitioner submitted that direction to implead DTL and NDPL as parties to the petition was not passed by the Commission during the hearing on 19.11.2013 and such direction was passed in other petition, namely Petition No. 282/MP/2013. Learned senior counsel submitted that since the petitioner has no dispute with NDPL, the said Discom has not been impleaded as a party. He further submitted that since no dispute regarding transmission of electricity or system operation is involved, Delhi Transco could not have been made a party. Learned senior counsel submitted that para 2 of the RoP dated 19.11.2013 was issued inadvertently which should be rectified.

3. We have heard learned senior counsel of the petitioner and have perused the records. The Review Petitioner has questioned the correctness of para 2 of the Record of Proceedings dated 19.11.2013. This para is extracted hereunder:

"2. The Commission directed the petitioner to implead Delhi Transco Ltd and NDPL as parties to the petition and serve copy of the petition on them. The Commission also directed the petitioner to file revised memo of parties."

4. The power of the Commission to review its order under clause (f) of sub-section (1) of Section 94 of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended from time to time. On perusal of the Record of Proceedings of 19.11.2013, it

emerges that the direction regarding impleadment to Delhi Transco Limited and NDPL as parties to the petition was issued in Petition No. 282/MP/2013 which was heard just before this petition. Since there was no such direction in the present petition during the hearing on 19.11.2013, para 2 appears to have been inadvertently recorded which is an error apparent on the face of record. Accordingly, we direct deletion of para 2 of the Record of Proceedings dated 19.11.2013.

5. The review petition is accordingly disposed of.

**Sd/-**  
**(A.K.Singhal)**  
**Member**

**sd/-**  
**(M. Deena Dayalan)**  
**Member**

**sd/-**  
**(Gireesh B. Pradhan)**  
**Chairperson**